

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2094
TO BE ANSWERED ON 09.12.2024**

WELFARE OF MIGRANT LABOURERS

†2094. SHRI RAJKUMAR ROAT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of arrangements made by the Government for accommodation and security of the workers coming from the tribal dominated areas of Rajasthan State to work in big cities of Gujarat State like Ahmedabad, Gandhinagar and Surat;**
- (b) whether the labourers working in these big cities also bring their young children along with them;**
- (c) if so, whether the Government intends to make any arrangements for imparting education to children of these migrant labourers; and**
- (d) the details of financial assistance likely to be provided by the Government to the labourers working in big cities in case they met with an accident during the work?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): In order to safeguard the interest of the migrant workers, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979, inter alia, provides for registration of certain establishments employing Inter State migrant workers, licensing of contractors, etc. Workers employed are to be provided facilities including residential accommodation and medical facilities. This Act has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020.

Ministry of Housing and Urban Affairs (MoHUA) has also launched Affordable Rental Housing Complexes (ARHCs) a sub-scheme of Pradhan Mantri Awas Yojana - Urban (PMAY-U) to address the accommodation needs of migrant workers.

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Under the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 it is mandated that the appropriate Government has to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighborhood school, which is also applicable to the children of inter-state migrant workers.

Further, the Employee's Compensation Act, 1923, provides for inter-alia the payment of compensation by employers to employee for death. This Act has been subsumed in the Code on Social Security, 2020.
